

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 97 of 2013**

**Dated : 11<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**NTPC Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo

Counsel for the Respondent(s) : Mr. Pradeep Misra,  
Mr. Daleep Kr. Dhayani &  
Mr. Manoj Kumar Sharma for R-2

**ORDER**

The learned counsel for the Appellant has filed written notes. Shri Pradeep Misra, learned counsel for the Respondent also wants to file reply both on the question of maintainability as well as on the merits of the case.

The Respondents are directed to file the reply on or before 15<sup>th</sup> October, 2013 after serving copy on the other side.

Post the matter on **23<sup>rd</sup> October, 2013** for hearing.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**